

ITEM NO.11

Virtual Court 2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 11049/2020

ABHINAV RAMKRISHNA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(APPLICATION FOR EXEMPTION FROM FILING NOTARY/OATH COMMISSIONER
ATTESTED AFFIDAVIT)

Date : 08-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Jayant Kumar Sud, Sr. Adv.
Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through video conferencing.

We are not inclined to entertain the petition under Article 32
of the Constitution.

The writ petition is accordingly dismissed.

(MEENAKSHI KOHLI)
AR-CUM-PS

(VIRENDER SINGH)
COURT MASTER